

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Excise Appeal No. 55870 & 54478 of 2014-[DB]

[In Excise Appeal No. 55870 of 2014]

(Arising out of Order-in-Original No. 02-Commissioner/LKO/CX/2014-15 dated 12/05/2014 passed by Commissioner of Central Excise & Service Tax, Lucknow)

M/s Sarada Steel Industries Ltd.

.....Appellant

(C-33, 34, 37-A & 38, UPSIDC Industrial Area, Malwan, Fatehpur)

VERSUS

Commissioner of Central Excise, LucknowRespondent

(Lucknow)

WITH

[In Excise Appeal No. 54478 of 2014]

(Arising out of Order-in-Original No. 02-Commissioner/LKO/CX/2014-15 dated 12/05/2014 passed by Commissioner of Central Excise & Service Tax, Lucknow)

M/s Shubh Metals

.....Appellant

(B-61 & 62, UPSIDC Industrial Area, Malwan, Fatehpur)

VERSUS

Commissioner of Central Excise, LucknowRespondent

(Lucknow)

APPEARANCE:

None

for the Appellant

Shri Sandeep Kumar Singh, Deputy Commissioner Authorised
Representative for the Respondent

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 71042 / 2019

Date of Hearing : 23/05/2019

Date of Decision : 23/05/2019

PER: ARCHANA WADHWA

On matter being called, neither anybody appeared nor is there any adjournment request.

2. We also note that the matter has been repeatedly coming up on the Board. On 09 January, 2019 the same was adjourned to 14 March, 2019 by way of last chance but as there was no court on 14 March, 2019 and the matter is adjourned to today.

3. From the above, we note that the appellants are not interested in pursuing the appeals. Accordingly, we dismiss the appeals for non-prosecution.

(Dictated and pronounced in open court)

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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